

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 01.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/623/2024 in IA (IBC)/1635/2023, IA (IBC)/622/2024 in IA (IBC)/1584/2023 in Company Petition IB/308/2022</b>
<b>NAME OF THE COMPANY</b>	<b>Gayatri Projects Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>State Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Gayatri Projects Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/623/2024 in IA (IBC)/1635/2023**

**Present:** Ld. Counsel Mr. P. Pratap and Ms. Sravya for the Applicant.

Ld. Counsel Mr. V. Ravi Kumar for the Respondent No.1.

Ld. Counsel Ms. JVL Bharati for the Respondent No.2.

The IA (IBC)/1635/2023 has already been reserved for orders prior to the date of moving of the present IA and on that date and earlier the Applicant was represented through counsel. Hence, the present IA is dismissed as being without any merit.

**IA (IBC)/622/2024 in IA (IBC)/1584/2023**

**Present:** Ld. Counsel Mr. P. Pratap and Ms. Sravya for the Applicant.

Ld. Counsel Mr. V. Ravi Kumar for the Respondent No.1.

Ld. Counsel Ms. JVL Bharati for the Respondent No.2.

The IA (IBC)/1584/2023 has already been reserved for orders prior to the date of moving of the present IA and on that date and earlier the Applicant was represented through counsel. Hence, the present IA is dismissed as being without any merit.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**